

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(9)

OA No. 1643/98

New Delhi, this the 5th day of July, 1999

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A)

Satvir s/o Shri Munshi,
H.No. E-418, Kidwai Nagar,
New Delhi - 110 023.Applicant

(By Advocate: Shri U.Srivastava)

Vs.

Union of India through:

1. The Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. The Director,
Central Bureau of Investigation,
CGO Complex, Lodhi Road,
New Delhi.
3. The Superintendent of Police,
Bank Security Cell, Fourth Floor,
N.D.M.C. Building, Yashwant Palace,
Chanakayapuri,
New Delhi.Respondents

(By Shri S.K. Gupta)

O R D E R (ORAL)

By Hon'ble Shri S.R.Adige, Vice-Chairman (J):

1. Heard both sides.
2. Respondents do not deny that applicant has completed the requisite length of service for grant of temporary status, in accordance with DOP&T O.M. dated 10.9.1993, but contend that applicant was dis-engaged because of unsatisfactory service. The allegation of unsatisfactory service is strenuously denied by applicant's

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counsel Shri U.Srivastava during hearing, although there is no denial to this effect in reply to the respondents' affidavit dated 4.5.1999.

3. Be that as it may, the O.A. is disposed of with a direction to respondents to consider re-engaging the applicant as a casual labourer subject to availability of work, in preference to juniors and outsiders on his submitting a clear written undertaking that upon re-engagement his work and conduct will be fully satisfactory and he will not give respondents any occasion to complain against him. If and when applicant is re-engaged he will be re-engaged as a casual labourer with temporary status. After re-engagement applicant may subsequently work out his rights for regularisation in accordance with rules & instructions and subject to his being eligible for the same.

4. The O.A. stands disposed of accordingly.

No costs.


(S.R. ADIGE)
Vice-Chairman (A)

/Naresh/